NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.32/(MAH)/2015 CA No. 135/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES:

Mr. Suyash Traders

V/s.

M/s. Maneklal Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

Mr. Gauran John Counsel

Mr. Farhan Debash Counsel

Mr. Arosh lequiera, Counsel

Ms. Mansi Shah, Advocate

ilb Ms. Fravin Menta and Mithield.

Adv. for Potitioners.

Mt. Styam Karaa Dia

Ms. pdu. Pooram Crandharaure.

ilb. Ms. Veena Advani

Adv. for Posponount No. 2

iMr. Ashwin Poojowi afw

Riya ilb ms. Vimaduldec,

davocates for Respondent no. 3

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ORDER CA 135/2015 in TCP No. 32/58,59,397-398/CLB/MB/MAH/2015

- 1. Learned Counsel of the Petitioner stated in the Court that as per the directions an Affidavits have been served on the Respondents.
- Further seeking time to file Rejoinder. Time is granted. Rejoinder to be filed on or before 17/04.2017.
- 3. Directions given in the Order dated 3rd October, 2016 in respect of continuation of CLB Order dated 16th April, 2017 shall remain as it is, unaltered, till the next date of hearing.
- 4. Date of hearing to be fixed for 03-05-2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: **05.04.2017**

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